

Bill to provide for the repeal of Mulki Rules.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of Mulki Rules."

The motion was adopted.

SHRI RAM NIWAS MIRDHA: I introduce the Bill.

MR. DEPUTY-SPEAKER: We will now take up Private Members' Business. We will take up the introduction of Bills.

15.40 hrs.

MITHILA (NORTH BIHAR) DEVELOPMENT BOARD BILL*

SHRI YAMUNA PRASAD MANDAL (Samastipur): I beg to move for leave to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar."

The motion was adopted.

SHRI YAMUNA PRASAD MANDAL: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Prasannbhai Mehta—absent. Shri Vishwanath Pratab Singh—absent.

MERCY KILLING BILL*

SHRI M. C. DAGA (Pali): I beg to move for leave to introduce a Bill to

provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, I understand that the hon. Member, Shri Daga, has brought this Bill in the same spirit as the spirit in which Sir Bertrand Russel brought a similar Bill in respect of patients suffering from the incurable disease of cancer. It was rejected and thereafter Sir Bertrand Russel stopped attending the House of Lords in Britain. I do appreciate the spirit in which Shri Daga has brought this Bill. But it should be examined in the light of the constitutional provisions which guarantee the fundamental right to life and property. Will this not amount to abridging the constitutionally guaranteed rights. This is the ground on which I want to raise this question.

MR. DEPUTY-SPEAKER: That is a point of view. It is for the House to decide. I will put the question to the House.

श्री रामानुज शस्त्री (पटना) : यह तो स्टेट का कर्तव्य है कि उसकी दवा की जाये, उसकी खाना दिया जाये और उसकी हिकमत की जाये। क्या यहाँ आपका समाजवाद है कि उसको मार देते ? यह तो कुरल्टी है, इससे सेन्टीमन्ट्स को धक्का लगाता है। (स्वयान)

MR. DEPUTY-SPEAKER: I do not know what Shri Shastri says. I could not follow him. I do not know why he gets excited. I will put the question to the vote of the House. The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become

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[Mr. Deputy-Speaker] completely invalid and bed-ridden or suffering from an incurable disease."

Those in favour of the Bill may say "Aye".

SOME HON. MEMBERS: Aye.

MR. DEPUTY-SPEAKER: Those against may say "No".

SOME HON. MEMBERS: No.

MR. DEPUTY-SPEAKER: I think "Noes" have it.

SOME HON. MEMBERS: "Ayes" have it.

MR. DEPUTY-SPEAKER: I think there is some confusion. I will put it to the vote again. The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease."

Those in favour may say "Aye"

SEVERAL HON. MEMBERS: Aye.

MR. DEPUTY-SPEAKER: Those against may say "No".

SOME HON. MEMBERS: No.

MR. DEPUTY-SPEAKER: I think "Ayes" have it.

SOME HON. MEMBERS: "Noes" have it.

MR. DEPUTY-SPEAKER: Let the lobbies be cleared.

Now, the Lobbies have been cleared.

In order that the hon. Members may be fully aware of what they are about to do, let me say a few words. We are now to decide whether Mr. Daga should be given leave to introduce his Bill or not. It is only a question of introduction the Bill. I will read out

the Bill. It is, "to provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease."

Let me make it clear. This is only for introduction. It does not mean that hon. Members who vote introduction of the Bill support its principle. It also does not mean that hon. Member who oppose introduction of the Bill oppose its principle. It is only that the question should be discussed in the House.

The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease."

The Lok Sabha Divided:

Division No. 18] [15.52 hours

AYES

Agrawal, Shri Shrikrishna
 Ahirwar, Shri Nathu Ram
 Ansari, Shri Ziaur Rahman
 Arvind Netam, Shri
 Babunath Singh, Shri
 Bajpai, Shri Vidya Dhar
 Barman, Shri R. N.
 Barua, Shri Bedabrata
 Barupal, Shri Panna Lal
 Besra, Shri S. C.
 Bhagat, Shri H. K. L.
 Bhargava, Shri Basheshwar Nath
 Brahmanandji, Shri Swami
 Chhotey Lal, Shri
 Daga, Shri M. C.
 Darbara Singh, Shri

Daschowdhury, Shri B. K.
 Doda, Shri Hiralal
 Dumada, Shri L. K.
 Doda, Shri Hiralal
 Engti, Shri Biren
 Ganesh, Shri K. R.
 Gopal, Shri K.
 Gowda, Shri Pampan
 Hanumanthaiya, Shri K.
 Kadam, Shri J. G.
 Kale, Shri
 Kedar Nath Singh, Shri
 Kisku, Shri A. K.
 Lakappa, Shri K.
 Mahajan, Shri Vikram
 Mahata, Shri Debendra Nath
 Mahishi, Dr. Sarojini
 Majhi, Shri Kumar
 Mandal, Shri Jagdish Narain
 Mandal, Shri Yamuna Prasad
 Mishra, Shri Bibhuti
 Mishra, Shri Jagannath
 Murthy, Shri B. S.
 Nahata, Shri Amrit
 Negi, Shri Pratap Singh
 Oraon, Shri Tuna
 Painuli, Shri Paripoornanand
 Pandey, Shri Damodar
 Partap Singh, Shri
 Patel, Shri Arvind M.
 Patil, Shri T. A.
 Peje, Shri S. L.
 Raghu Ramaiah, Shri K.
 Rai, Shrimati Sahodrabai
 Rajdeo Singh, Shri
 Ram Sewak, Chowdhary
 Rana, Shri M. B.
 Rao, Shri K. Narayana
 Rao, Shri P. Ankineedu Prasada
 Samanta, Shri S. C.

Sankata Prasad, Dr.
 Sarkar, Shri Sakti Kumar
 Shahnawaz Khan, Shri
 Shambhu Nath, Shri
 Shankar Dayal Singh, Shri
 Shankaranand, Shri B.
 Shivnath Singh, Shri
 Siddheshwar Prasad, Shri
 Sohan Lal, Shri T.
 Tiwary, Shri D. N.
 Tombi Singh, Shri N.
 Vekaria, Shri
 Vidyalankar, Shri Amarnath
 Yadav, Shri R. P.
 Yadav, Shri D. P.

NOES

Bade, Shri R. V.
 Goswami, Shrimati Bibha Gosh
 Halder, Shri Krishna Chandra
 Joshi, Shri Jagannathrao
 Kalingarayar, Shri Mohanraj
 Karni Singh, Dr.
 Koya, Shri Mohamed
 Mohammad Ismail, Shri
 Pandeya, Dr. Laxminarain
 Parmar, Shri Bhaljibhai
 Saha, Shri Gadadhar
 Shastri, Shri Ramavatar
 Siddayya, Shri S. M.
 Singh, Shri D. N.
 Vijay Pal Singh, Shri

MR. DEPUTY SPEAKER: The result **of the division is: Ayes 71; Noes 15.

The motion was adopted.

SHRI M. C. DAGA: I introduce the Bill.

*Wrongly voted for AYES.

**The following Members also recorded their votes.

AYES : Shri K. Chikkalingaiah.

NOES : Shri Biren Dutta.